

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2992
ANSWERED ON:15.03.2011
PROJECTS UNDER DDA/NDMC
Jindal Shri Naveen

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the work on various projects undertaken by agencies like MCD, NDMC and DDA is hampered due to objections/non-approval by the Delhi Urban Arts Commission;
- (b) if so, whether they have sent any representations to the Government in this regard; and
- (c) if so, the details thereof and the action taken to expedite projects undertaken by these agencies in the interest of the public?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a) : The Delhi Urban Art Commission (DUAC) has reported that as on 03.03.2011, DUAC has considered complete proposals received upto 14.2.2011. During the period 01.04.2010 to 31.12.2010, DUAC had considered 118 proposals, of which,56 proposals were approved and observations were given in 47 proposals after due scrutiny. As per the provisions of the DUAC Act, 1973, it shall be the duty of the Commission to scrutinize,approve, reject or modify proposals received from agencies like Municipal Corporation of Delhi, New Delhi Municipal Council, Delhi Development Authority. These agencies are required to meet procedural and documentation requirements and comply with the observations, if any, made by the Commission during consideration of the proposals.

(b) & (c) : Section 13 of the DUAC Act, 1973 provides for appeal to the Central Government if any local body is aggrieved by a decision of the DUAC.Expeditious decision has been taken on the appeals preferred under the provisions of Section 13 of the Act by the Central Government. Government has also pursued with DUAC in the past for expeditious decision on important projects.